

**Bill No. 28 of 2020****(Authorised English Translation)****THE RAJASTHAN IMPOSITION OF CEILING ON  
AGRICULTURAL HOLDINGS (AMENDMENT) BILL, 2020****(To be introduced in the Rajasthan Legislative Assembly)**

A

*Bill**further to amend the Rajasthan Imposition of Ceiling on  
Agricultural Holdings Act, 1973.*

Be it enacted by the Rajasthan State Legislature in the  
Seventy-first Year of the Republic of India, as follows:-

**1. Short title and commencement.**- (1) This Act may be  
called the Rajasthan Imposition of Ceiling on Agricultural  
Holdings (Amendment) Act, 2020.

(2) It shall come into force at once.

**2. Amendment of section 17, Rajasthan Act No. 11 of  
1973.**- In section 17 of the Rajasthan Imposition of Ceiling on  
Agricultural Holdings Act, 1973 (Act No. 11 of 1973),-

(i) after the existing sub-section (5) and before the existing  
sub-section (6), the following new sub-section shall be  
inserted, namely:-

“(5-A) Nothing in sub-sections (1) to (4) shall  
apply to a person who has acquired or acquires any  
land in excess of the ceiling area applicable to him and  
has proposed or proposes to use the said land for the  
purpose of Solar Farm/Park, Solar Plant/Solar Power  
Plant or related activities as defined in Rajasthan Solar  
Energy Policy, 2019 or Wind Farm, Wind-Solar  
Hybrid Projects or related activities as defined in  
Rajasthan Wind and Hybrid Energy Policy, 2019 for  
the generation of solar or wind power:

Provided that such person shall have to-

- (i) submit an application to the State Government within one year from the date of coming into force of the Rajasthan Imposition of Ceiling on Agricultural Holdings (Amendment) Act, 2020 (Act No..... of 2020) or within a period of one year from the date of acquisition of land, for the purpose of using such land for setting up Solar Farm/Park, Solar Plant/Solar Power Plant, or Wind Farm, Wind-Solar Hybrid Projects or related activities. The State Government may entertain such application after expiry of one year if the applicant satisfies the State Government that there were sufficient reasons for not moving the application within the period of one year;
- (ii) commence the use of said land for development of Solar Farm/Park, Solar Plant/Solar Power Plant, or Wind Farm, Wind-Solar Hybrid Projects or related activities within a period of three years from the date of permission to use the said land for such purpose. The State Government on sufficient cause being shown may extend the period by further period of two years.”; and
- (ii) in sub-section (7), the existing expression “in sub-section (5) or sub-section (6) contravenes the provisions of sub-section (5) or sub-section (6)”, the expression “in sub-section (5), (5-A) or sub-section (6) contravenes the provisions of sub-section (5), (5-A) or sub-section (6)” shall be substituted.

## STATEMENT OF OBJECTS AND REASONS

The Rajasthan Imposition of Ceiling on Agricultural Holdings Act, 1973 was enacted to provide for the imposition of ceiling on agriculture holdings in the State of Rajasthan. In the year 2012, section 17 of the said Act was amended to provide for exemption from ceiling for the land which is to be acquired for non-agricultural purposes.

There are large prospects of generation of solar and wind energy in the State of Rajasthan. The Government desires to achieve maximum generation of renewable energy every year. Though, the Government has been allotting the vacant Government land for setting up of solar and wind power plants, it has felt that the developers engaged in the solar and wind projects may need private land also. The Government of India has also pressed the need for exempting the solar and wind power project from land ceiling.

To encourage the acquisition of private land by negotiation without resorting to the compulsory acquisition, it will be expedient in the public interest that the land acquired for Solar Farm/Park, Solar plant/Solar Power Plant, or Wind Farm, Wind-Solar Hybrid Projects or related activities, be exempt from ceiling. Therefore, section 17 of the Act is proposed to be amended suitably.

The Bill seeks to achieve the aforesaid objectives.

Hence the Bill.

हरीश चौधरी,  
**Minister Incharge.**

**EXTRACTS TAKEN FROM THE RAJASTHAN  
IMPOSITION OF CEILING ON AGRICULTURAL  
HOLDINGS ACT, 1973  
(Act No. 11 of 1973)**

XX            XX            XX            XX            XX            XX            XX

**17. Restriction on future acquisition.-** (1) to (6) xx    xx

(7) If the person referred to in sub-section (5) or sub-section (6) contravenes the provisions of sub-section (5) or sub-section (6), as the case may be, or the conditions, if any, specified in the approval granted under sub-section (5), the approval shall be deemed to have been withdrawn, and the order of conversion of land for non-agricultural use, if any, shall be deemed to have been cancelled and the provisions of sub-sections (1), (3) and (4) shall apply to him *mutatis mutandis* as if he had acquired the land on the date of such contravention.

**Explanation.-** The question as to whether the contravention as referred to in this sub-section has been committed or not shall be heard and decided by the State Government whose decision thereon shall be final.

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राजस्थान कृषि जोतों पर अधिकतम-सीमा अधिरोपण (संशोधन)  
विधेयक, 2020

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

राजस्थान विधान सभा

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राजस्थान कृषि जोतों पर अधिकतम-सीमा अधिरोपण अधिनियम,  
1973 को और संशोधित करने के लिए विधेयक।

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(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

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प्रमिल कुमार माथुर,  
सचिव।

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(हरीश चौधरी, प्रभारी मंत्री)

**Bill No. 28 of 2020**

**THE RAJASTHAN IMPOSITION OF CEILING ON  
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(To be introduced in the Rajasthan Legislative Assembly)

**RAJASTHAN LEGISLATIVE ASSEMBLY**

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Agricultural Holdings Act, 1973.*

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(To be introduced in the Rajasthan Legislative Assembly)

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**Pramil Kumar Mathur,  
Secretary.**



(Harish Choudhary, **Minister-Incharge**)